

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH,**  
**JABALPUR**

**Contempt Petition No. 66 of 2006 in**  
**Original Application No. 376 of 2004**

Jabalpur, this the 3<sup>rd</sup> day of January, 2007

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Mr. A.K. Gaur, Judicial Member

P.P. Varghese ..... **Applicant**

(By Advocate – Shri Sapan Usrethe on behalf of Shri  
A.P. Shrivastava)

**V e r s u s**

K.M. Chandrashekher & Ors. .... **Respondents**

(By Advocate – Shri S.K. Mishra)

**O R D E R (Oral)**

**By Dr. G.C. Srivastava, Vice Chairman –**

Heard the learned counsel for both the parties and have also gone through the counter affidavit filed on behalf of the respondent No. 6. The operative part of this Tribunal's order in OA No. 376 of 2004 passed on 16<sup>th</sup> December, 2004 is as follows:

“5. The facts of the present OA are squarely covered by the aforesaid decision. Hence, this OA is allowed. Respondents are directed not to make any recovery of over payment made to the applicant due to wrong fixation of pay by grant of two increments.”

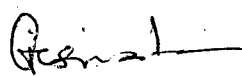
2. It has been admitted by the learned counsel for the applicant that no recovery has been made from the applicant on account of over payment due to wrong fixation of pay by granting two increments.

3. In view of this, the order of the Tribunal has fully been complied with and the contempt petition is liable to be dismissed. Accordingly, the same is dismissed and notices issued are discharged.



4. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

  
(A.K. Gaur)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman

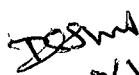
"SA"

पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....

पसिलियि वाच्ये भित:-

- (1) सचिव, उच्च न्यायालय वार एम्प्लोयेमन्ट, जबलपुर
- (2) आलेखक ~~डी/कॉपी/रजि~~.....के काउंसल
- (3) प्रत्यक्षी श्री/श्रीमती/रजि.....के काउंसल
- (4) जेलपाल, को.प्र.31, जबलपुर न्यायाधीश सचयना एवं आवश्यक कार्यवाही हेतु

उप रजिस्ट्रार

  
on 2/1/07  
